

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-717/ND/2019

In the matter of :

Oriental Bank of Commerce

.. PETITIONER

Vs.

Siddhartha Buildhome (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 25.3.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Sabhay Choudhary (Proxy.) for Advocate Mr. S.K. Sharma (for Fin. Creditor)

For the Respondent/Corporate Debtor :


ORDER

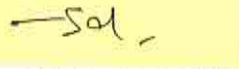
Learned Counsel for the petitioner is present.

Issue Notice to the Corporate Debtor vide all modes including through the process of this Bench, returnable on 25.4.2019. The Corporate Debtor be also served through its Directors. Affidavit of service be filed. On receipt of notice, the Corporate Debtor to show cause as to why ~~the~~ this petition should not be admitted against it.

In relation to the proposed IRP, it is seen from Form-2 which has been annexed with Annexure-II along with the petition that a declaration has been made by the proposed IRP to the effect that he is handling two matters. In the circumstances, the petitioner is directed to obtain the instructions from the IRP in relation to the same on or before the next date of hearing which is fixed on 25.4.2019.

List on 25.4.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit